

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

28.07.2011

OA No. 212/2010

None present for applicant.
Mr. Hawa Singh, Counsel for respondents.

Having heard the rival submissions made on behalf of learned counsel for the respondents.

Pursuant to the directions issued by this Tribunal on 27.05.2011 regarding payment of arrears on 6th CPC made to the applicant, learned counsel for the respondents submitted that payment of the 6th CPC has been made to the applicant on 13.08.2010 whereas other employees get the same benefit on 02.09.2009. There is a delay of about 11 months in making the payment because the applicant had been transferred from one place to another. Thus the delay caused in making the payment was not deliberate and the payment has been made to the applicant as has been claimed by him in the OA.

We are satisfied with the reasons stated for the delay caused in making the payment to the applicant. Accordingly, we are of the view that since the payment as claimed by the applicant has been made to him, the present OA has become infructuous.

Accordingly, the present OA is dismissed as having become infructuous.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

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